## Response to Pre-Bid Query and Representations received on the GeM portal (GeM Bid for Manpower Outsourcing Services - Minimum wage - Highly- Skilled; Graduate; Admin) <u>Bid Number: GEM/2025/B/6430254</u>

S. No.	Seller Query	Administration department Response
1 1	Sir/Madam, we request you to kindly consider 5 projects of 2 Cr in Govt./PSU which are "ON-GOING".	As per ATC,  "The Bidder Should Have Executed At Least 5 Projects with Contract Value Not Less Than (Rs 2 crore) For Each Contract of Providing Manpower Services to Central/ State Government Departments/ Public Sector Undertakings/ Autonomous Bodies In Last 3 Financial Years"  "The Bidder Should Have Executed At Least 5 Projects with Supply Of 30 No. Of Manpower In Each contract of Providing Manpower Services to Central/ State Government Departments/ Public Sector Undertakings/ Autonomous Bodies In Last 3 Financial Years"
		The ongoing projects that have started execution in the last three financial years as per ATC are also eligible for technical evaluation.
2	Dear sir please clarify the EMD exemption for	With reference to your query regarding EMD exemption, it is
	MSME Registered in Uttar Pradesh?	clarified that as per Rule 170 of the General Financial Rules
		(GFR) 2017 and the General Terms and Conditions of GeM,
		Micro and Small Enterprises (MSEs) registered with
		appropriate authorities such as Udyam Registration (Ministry

submission of EMD, provided:  • The bidder is a manufacturer (in case of good service provider (in case of services), and • The product/service category being bid for is counder the scope of registration.  Traders or resellers are not eligible for EMD exemption GeM GTC. The exemption is applicable irrespective of the staregistration (including Uttar Pradesh), since GeM follow Central Government procurement norms.  Accordingly, eligible MSE bidders may avail the exemption by uploading their valid MSME (Udyam) cert while submitting the bid.  But the final decision with respect to the eligibility for exemption will be considered by the Evaluation commit the time of Bid Evaluation as per ATC and Bid Document of the Bid Evaluation as per ATC and Bid Document as per ATC of the Bid  "The Registered Office or one of the Branch Offices show the provided in the product of the Branch Offices show the provided in the product of the Branch Offices show the provided in the product of the Branch Offices show the product of the Branch Offices of the Branch Offices show the product of the Branch Offices of the Branch Offices show the product of the Branch Offices of the B	trom	of MSME, Govt. of India) are eligible for exemption from	
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	ıt least	in Delhi / New Delhi or in National Capital Region for at lea	
past 3 Financial Years i.e. 2022- 23, 2023-24 & 2024-25."		1.2	
		Only bidders qualifying this criterion along with other criter	
	idered	as listed out in GeM bid document and ATC will be considered	
for evaluation		for evaluation	

4	What to mention in the CA Certificate regarding	As per ATC,
	Annual Average Turnover Criteria?	"CA certificate mentioning the Annual turnover from the
		manpower service for the FY 2022-23, 2023-24, 2024-25."
		It should be clearly mentioned in the CA Certificate that the
		said turnover is from the manpower service.
5	Documents required as a proof of Address in Delhi	As per ATC,
	and Delhi/NCR.	"Self-Attested copy of Telephone bill/Electricity
		Bill/Registered Rent Agreement/Conveyance Deed/Bank
		statement/certificate from Bank/house tax receipt/any
		municipal receipt or any other document issued by the
		Government supporting the address(s) at Delhi, New Delhi or
		in National Capital Region evidencing 3 years of presence in
		Delhi/NCR. One document/bill for each financial year may
		be provided, and one of the documents should be at least of
		quarter 4 (January 2025 to March 2025) of FY 2024-25."